<u>Transparency Audit of Suo Moto Disclosure under Section 4 of the RTI Act, 2005</u> <u>Branch Secretariat, Department of Legal Affairs, Bengaluru</u>

1. Organisation and Function

S.No.	Item	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met- Not applicable will be treated as fully met/partially met)
1.1	Particulars of its organization, functions and duties [section	(i) Name and address of the Organization (ii) Head of Organization	Branch Secretariat, Bengaluru Shri B. Nanda Kumar, Assistant Legal Adviser & In-Charge
	4(1)(b)(i)]	(iii) Vision, Mission and Key objectives.	Available in the Annual Report
		(iv) Function and duties	Available in the Annual Report
		(v) Organization Chart.	Placed in Annexure - A
		(vi) Any other details-the genesis, inception, formation of the department and the HoDs from time to time as well as the committees/Commissions constituted from time to time have been dealt.	Not Applicable
1.2	Power and duties of its officers and	(i) Powers and duties of officers (administration, financial and judicial).	Issued by the Main Secretariat
	employees [section 4(1)(b)(ii)]	(ii) Power and duties of other employees.	Issued by the Main Secretariat
		(iii) Rules/orders under which powers and duty are derived and	Administration of Main Secretariat
		(iv) Exercised	Not Applicable
		(v) Work allocation.	Done by the In-Charge, Branch Secretariat, Bengaluru
1.3	Procedure followed in decision making	(i) Process of decision making Identity key decision making points.	Assistant Legal Adviser & In-Charge, Branch Secretariat, Bengaluru
	process [section 4(1)(b)(iii)]	(ii) Final decision making authority	Shri B. Nanda Kumar, Assistant Legal Adviser & In-Charge
		(iii) Related provisions, acts, rules etc.	Not Applicable
		(iv) Time limit for taking a decisions, if any.	Not Applicable
		(v) Channel of supervision and accountability.	Not Applicable
1.4	Norms for	(i) Nature of functions/services offered.	Not Applicable
	discharge of functions [section	(ii) Norms/standards for functions/service delivery	Not Applicable

•		4(1)(b)(iv)]	(iii) Process by which these	Not Applicable
3			services can be accessed. (iv) Time limit for achieving the targets.	Not Applicable
			(v) Process of redress of grievances.	Not Applicable
	1.5	Rules regulations,	(i) Title and nature of the record/manual/instructions.	Not Applicable
		instructions manual and records for	(ii) List of Rules, regulations, instructions manuals and records.	Not Applicable
		discharging	(iii) Acts/Rules manuals etc.	Not Applicable
		functions. [section 4(1)(b)(v)]	(iv) Transfer policy and transfer orders.	Not Applicable
	1.6	Categories of	(i) Categories of documents.	Not Applicable
		documents held by the authority under its control [section 4(1)(b)(vi)]	(ii) Custodian of documents/categories	Not Applicable
	1.7	Boards, Councils,	(i) Name of Boards, Councils, Committee etc.	Not Applicable
		Committees and	(ii) Composition	Not Applicable
		other Bodies constituted as	(iii) Dates from which constituted	Not Applicable
		part of the Public Authority [section	(iv) Term/Tenure	Not Applicable
		4(1)(b)(viii)]	(v) Powers and functions	Not Applicable
		.(.)(=)(1)]	(vi) Whether their meetings are open to the public?(vii) Whether the minutes of	Not Applicable
			the meetings are open to the Public?	Not Applicable
			(viii) Place where the minutes if open to the public are available?	Not Applicable
	1.8	Directory of	(i) Name and designation	Placed in Annexure - B
		officers and employees [section 4(1)(b)(ix)]	(ii) Telephone, fax and email ID	Placed in Annexure - B
	1.9	Ministry Remuneration received by	(i) List of employees with Gross monthly remuneration. (ii) System of compensation	As per the postings & transfers made by the Main Secretariat, New Delhi Not Applicable
		officers and employees including system of compensation [section 4(1)(b)(x)]	as provided in its regulations.	Not Applicable
	1.10	Name,	(i) Name and designation of	Shri B. Nanda Kumar,
		designation and other particulars of public information	the public information officer (PIO), Assistant Public Information (s) & Appellate Authority	Assistant Legal Adviser & In-Charge

	IR dt.11.9.2012.	the Government and above, as well as the heads of the Department. a. Place visited b. The period of visit. c. The number of members in the official delegation.	
		d. Expenditure on the visit (iii) Information related to procurements. a. Notice/tender enquires, and corrigenda if any	Not Applicable
		thereon, b. Details of the bids awarded comprising the names of the suppliers of goods/services being procured. c. The works contracts concluded – in any such combination of the above – and. d. The rate/rates and the total amount at which such	
2.3	Manner of execution of	procurements or works contract is to be executed. (i) Name of the programme	Not Applicable
	subsidy programme	of activity. (ii) Objective of the programme	Not Applicable
	[section 4(1)(b)(xii)]	(iii) Procedure to avail benefits.	Not Applicable
		(iv) Duration of the programme/scheme	Not Applicable
		(v) Physical and financial targets of the programme	Not Applicable
		(vi) Nature/scale of subsidy/amount allotted.	Not Applicable
		(vii) Eligibility criteria for grant of subsidy(viii) Detals of beneficiaries of	Not Applicable
		subsidy programme (number, profile etc.)	Not Applicable
2.4	Discretionary and non- discretionary grants [F.No.1/6/2011-	(i) Discretionary and non- discretionary grants/allocations to state Govt./NGOs/other institutions.	Not Applicable
	IR dt.15.4.2013]	(ii) Annual accounts of all legal entities who are provided grants by public authorities.	Not Applicable
2.5	Paticulars of recipients of	(i) Concessions, permits or authorizations granted by	Not Applicable

	concessions,	public authority.	
	permits of authorizations granted by the public authority. [section 4(1)(b)(xiii)]	(ii) For each concessions, permit or authorization granted a. Eligibility criteria. b. Procedure for getting the concession/grant and/or permits of authorizations. c. Name and address of the recipients given concessions/permits of authorizations. d. Date of award of	Not Applicable
		concessions/permits of authorizations.	
2.6	CAG & PAC paras [F.No.1/6/2011- IR dt.15.4.2013]	CAG and PAC paras and the action taken reports (ATRs) after these have been laid on the table of both houses of the parliament.	Not Applicable

3. Publicity Band Public interface

S.No.	Item	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met)
arrangeme consultation representation the member public in returned	Particulars for any arrangement for consultation with or representation by the members of the public in relation to the formulation of policy or	Arrangement for consultations with or representation by the members of the public (i) Relevant Acts Rules, Forms and other documents which are normally accessed by citizens.	Not Applicable
	implementation there of [section 4(1)(b)(vii)] [F.No.1/6/2011-IR dt.15.4.2013]	(ii) Arrangements for consultation with or representation by a Members of the public in policy formulation/policy implementation b.Day & Time allotted for visitors. c.Contact details of information & Facilitation Counter to provide publications frequently	Not Applicable
		Public – private partnerships (PPP) i. Details of Special/Purpoe Vehicle (SPV), if any.	Not Applicable

<u></u>		ii. Detailed project reports (DPRs).	Not Applicable
		iii. Concession agreements	Not Applicable
		iv. Operation and maintenance manuals	Not Applicable
		v. Other documents, generated as part of the implementation of the PPP	Not Applicable
		vi. Information relating to fees, tolls, or the other kinds of revenues that may be collected under authorization from the government.	Not Applicable
		vii. Information relating to outputs and outcomes.	Not Applicable
		viii. The process of the selection of the private sector party (concessionaire etc.)	Not Applicable
		ix. All payment made under the PPP project.	Not Applicable
3.2	Are the details of polices/decisions, which affect public, informed to them [section 4(1)(c)]	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive i. Policy decisions/legislations taken in the previous one year.	Not Applicable
		ii. Outline the Public consultation process.	Not Applicable
		iii. Outline the arrangement for consultation before formulation of policy.	Not Applicable
3.3	Dissemination of information widely and in such form and manner which is easily accessible to the public [section 4(3)]	Use of the most effective means of communication i. Internet (website)	Not Applicable
3.4	Form of accessibility of information manual/handbook	Information manual/handbook available in (i) Electronic format	Not Applicable
3.5	[section 4(1)(b)]	(ii) Printed format	Not Applicable
3.5	Whether information manual/handbook available free of cost or not [section 4(1)(b)]	List of materials available i. Free of cost.	Not Applicable
		ii. At a reasonable cost of the medium.	Not Applicable

4. E Governance

S.No.		Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met/
4.1	Language in which	i. English	as fully met/partially met) Not Applicable
	information Mannual/Handbook Available [F.No.1/6/2011-IR dt.15.4.2013]	ii. Vernacular/Local Language.	Not Applicable Not Applicable
4.2	When was the information Mannual/Handbook last updated? [F.No.1/6/2011-IR dt.15.4.2013]	Last date of Annual updaton	Not Applicable
4.3	Information available in electronic form	i. Details of information available in electronic form	Not Applicable
	[section 4(1)(b)(xiv)]	ii. Name/title of the document/record/other information	Not Applicable
4.4	Particulars of	iii. Location where available	Not Applicable
	facilities available to citizen for obtaining information.	i. Name & location of the faculty.	Not Applicable
		ii. Details of information made available	Not Applicable
	[section 4(1)(b)(xv)]	iii. Working hours of the facility.	Not Applicable
4.5	-	iv. Contact person & contact details (phone, fax, email)	Not Applicable
4.5	Such other information as may be prescribed under [section 4(1)(b)(xvii)]	i. Grievance redressal mechanism.	Not Applicable
		ii. Details of applications received under RTI and information provided.	Not Applicable
		iii. List of completed schemes/projects/programmes	Not Applicable
		iv. List of schemes/projects/programme underway	Not Applicable
		v. Details of all contracts entered into including name of the contractor, amount of contract and period of completion of contract.	Not Applicable
		vi. Annual Report.	Material for Annual Report is prepared every year and sent to the Main Secretariat, Department of Legal Affairs, New Delhi.

		vii. Frequently Asked Question	Not Applicable
1		viii. Any other information such as a. Citizen's Charter	Not Applicable
		b. Result Framework Document	Not Applicable
		c. Six monthly reports on the	Not Applicable
		d. Performance against the benchmarks set in the Citizen's Charter.	Not Applicable
4.6	Receipt & Disposal of RTI applications & appeals [F.No.1/6/2011-IR	i. Details of applications received and disposed.	2017 – 3 2018 – 4 2019 – 3 2020 – 2 (upto October, 2020)
	dt.15.4.2013]	ii. Details of appeals received and orders issued.	2017 – 1
4.7	Replies to questions asked in the parliament. [section 4(1)(d)(2)]	Details of questions asked and replies given.	Not Applicable

5. Information as may be prescribed.

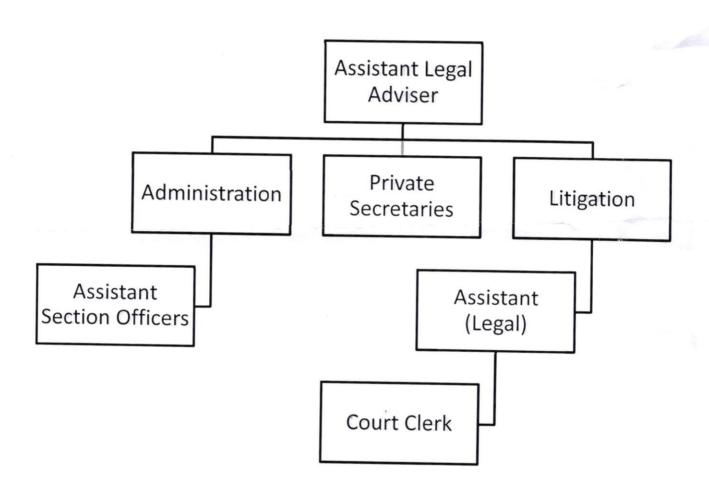
S.No.	Item	Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met)
5.1	Such other information as may be prescribed [F.No.1/2/2016-IR dt.17.8.2016], [F.No.1/6/2011-IR dt.15.4.2013]	i. Name & details of a. Current CPIO & FAAs b. Earlier CPIO & FAAs from 1.1.2015	Current CPIO: Shri B. Nanda Kumar, Assistant Legal Adviser & In-Charge, Branch Secretariat, Bengaluru Current FAA: Shri R.S. Verma, Additional Secretary, Department of Legal Affairs, New Delhi.
		ii. Details of third party audit of voluntary disclosure.a. Dates of audit carried outb. Report of the audit carried out.	Not Applicable
		iii. Appointment of Nodal officers not below the rank of JS/Additional HoD. a. Date of appointment b. Name & Designation of the officers.	Appointed by the Main Secretariat, Department of Legal Affairs, New Delhi.
		iv. Consultancy committee of key stake holders for advice on suomotu disclosed. a. Date from which constituted b. Name & Designation of the officers.	Not Applicable

,	 iv. Committee of PIOs/FAAs with rich experience in RTI to identity frequently sought information under RTI. a. Date from which constituted 	Not Applicable
	b. Name & Designation of the officers.	

6 Information Disclosed on own Initiative.

S.No		Details of disclosure	Remarks/Reference Points (Fully met/partially met/ not met-Not applicable will be treated as fully met/partially met)
6.1	Name / information disclosed so that public have minimum resort to use of RTI Act to obtain information	As and when RTI applications are received, available information is furnished to the applicants.	Not Applicable
6.2	Guidelines for Indian Government Websites (GIGW) is followed (released in Feb, 2019 and included in the Central Secretariat Mannual of office Procedures (CSMOP) by Department of Administrative Reforms and Public Grievances, Ministry of Personnel, Public Grievance and Pensions, Government of India)	i. Whether STQC certification obtained and its validity. ii. Does the website show the certificate on the Website?	Not Applicable

BRANCH SECRETARIAT BENGALURU ORGANISATION CHART



DIRECTORY OF OFFICERS AND STAFF WORKING IN THE BRANCH SECRETARIAT, BENGALURU

Sl.No.	Name & Designation	Telephone / Fax	Email ID
1.	Shri B. Nanda Kumar, Assistant Legal Adviser &	Telephone-080-25532002 / 25532003 Fax - 080-25502003	Email – mljblore-ka@nic.in
2.	In-Charge Shri Uppilisrinivasan Principal Private Secretary	Telephone-080-22869255 / 22869256	Email – mljblore-ka@nic.in
3.	Shri P.V.Narayanan Private Secretary	Telephone-080-22869255 / 22869256	Email – mljblore-ka@nic.in
4.	Smt. Anita Christopher Private Secretary	Telephone-080-25532002 / 25532003 Fax - 080-25502003	Email – mljblore-ka@nic.in
5.	Smt. Rehana Khanam Private Secretary	Telephone-080-25532002 / 25532003 Fax – 080-25502003	Email – mljblore-ka@nic.in
6.	Shri J.Venkata Krishnan Assistant Section Officer	Telephone-080-25532002 / 25532003 Fax – 080-25502003	Email – mljblore-ka@nic.in
7.	Shri L.A.Murali Assistant Section Officer	Telephone-080-25532002 / 25532003 Fax – 080-25502003	Email – mljblore-ka@nic.in
8.	Shri Upendra Kumar Mishra Assistant (Legal)	Telephone-080-25532002 / 25532003 Fax - 080-25502003	Email – mljblore-ka@nic.in
9.	Shri K.Vimal Kumar Court Clerk	Telephone-080-25532002 / 25532003 Fax - 080-25502003	Email – mljblore-ka@nic.in
10.	Shri P.Jagadish Multi-Tasking Staff	Telephone-080-25532002 / 25532003 Fax - 080-25502003	Email – mljblore-ka@nic.in